

THE HIGH COURT OF KERALA

B1 – 73291 / 2012(1)

Kochi – 682 031

Dated – 10-09-2012

OFFICIAL MEMORANDUM

Sub : General Transfers 2013 – Statement showing the property interest, close relations etc. of Gazetted Officers in the Judicial Department called for - regarding.

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The Officers mentioned below are requested to furnish to the High Court the particulars regarding the property interests, close relations etc. as on 01/10/2012 of themselves and of the Gazetted Officers in their respective jurisdiction and control (including those on leave, deputaton, suspension etc.). The said particulars should be furnished in detail in the attached proforma to the High Court without fail on or before 15/10/2012.

( By Order )

  
S. JAGADEES

Registrar( Subordinate Judiciary)

To  
1/9

All Principal District Judges and Chief Judicial Magistrates of 14 districts  
The Special Judge ( SPE / CBI ) – I & II, Ernakulam  
The The Special Judge ( SPE / CBI ), Thiruvananthapuram  
The Special Judge, NDPS Act Cases, Vadakara and Thodupuzha.  
The Motor Accidents Claims Tribunal, Ernakulam, Kozhikode, Palakkad, Alappuzha, Manjeri, Kollam, Thalassery, Perumbavoor, Attingal, Kalpetta Thiruvananthapuram, Kottayam, Neyyattinkara, Punalur, Irinjalakuda, Thrissur, Vadakara, Muvattupuzha, Pala, Tirur, Ottappalam and Pathanamthitta.  
The Special Judge (Idamalayar Investigations), Ernakulam.  
All Addl. District and Sessions Judges (Adhoc), Fast Track Courts.  
The Addl. Sessions Judges (Abakari Cases), Neyyattinkara & Kottarakkara.  
The Judges of Family Courts of Thiruvananthapuram, Nedumangad, Kollam, Kottarakkara, Thiruvalla, Alappuzha, Ettumanoor, Thodupuzha, Ernakulam, Muvattupuzha, Irinjalakuda, Thrissur, Palakkad, Malappuram, Kozhikode, Vadakara, Kalpetta, Thalassery, Kannur and Kasaragod.  
The Special Addl. Sessions Judge (Marad Cases), Kozhikode.  
The Tribunal for local self Government Institutions, Thiruvananthapuram.  
The Kerala Co-operative Tribunal, Thiruvananthapuram.

The Enquiry Commissioners and Special Judges of Thiruvananthapuram, Thirssur  
Kottayam and Kozhikode  
The University Appellate Tribunal, Thiruvananthapuram.  
The Forest Tribunal, Kozhikode.  
The Wakf Tribunals of Kollam, Ernakulam and Kozhikode.  
The Presiding Officers of Labour Court, Ernakulam & Kozhikode  
The Judicial Members of Agricultural Income Tax and Sales Tax Appellate  
Tribunal of Ernakulam, Palakkad  
Sri. B.Kemal Pasha, Registrar General, High Court of Kerala.  
Sri. K. Abraham Mathew, Registrar(Vigilance), High Court of Kerala  
Sri. A.M.Babu, Director, Kerala Judicial Academy, High Court of Kerala  
Sri. Sunil Thomas, Registrar, Supreme Court of India, New Delhi.  
Sri. K.Balasubramaniam, Chairman, Munnar Special Tribunal, Munnar  
Sri. Asok Menon, Registrar, Competition Appellate Tribunal, New Delhi  
Sri. P.Mohanadas, Member Secretary, KELSA, Ernakulam  
Sri. U.Sarathchandran, Member Secretary, National Legal Services Authority,  
New Delhi  
Sri.T.V.Anilkumar, Registrar, Kerala Administrative Tribunal, Thiruvananthapuram  
Sri. N.Anilkumar, Legal Advisor and Disciplinary Enquiry Officer,  
Kerala State Electricity Board, Thiruvananthapuram.  
Sri. B.G.Hareendranath, Addl. Director, Kerala Judicial Academy, High Court.  
Sri. Venu Karunakaran, Registrar (Administration), High Court of Kerala  
Sri. C.P.Ramaraja Prema Prasad, Law secretary, Government of Kerala,  
Thiruvananthapuram.  
Sri. K.Asokan, Presiding Officer, Debt Recovery Tribunal, Delhi  
Sri. K.Raveendra Babu, Presiding Officer, Debt Recovery Tribunal, Chennai  
Sri. K.Sathyan, Director, Kerala Mediation & Conciliation Centre  
Sri K.Ananthakrishna Navada, Deputy Director, Kerala Judicial Academy  
Smt.M.G.Padmini, Presiding Officer, Debt Recovery Tribunal, Jabalpur(M.P.)  
Sri.K.S.Sarathchandran, Deputy Registrar, Kerala Administrative Tribunal,  
Thiruvananthapuram  
Sri. S.V.Unnikrishnan Nair, Joint Secretary (Suits) Law Department,  
Government of Kerala, Thiruvananthapuram.  
Sri. K.J.Arby, Deputy Registrar, Kerala Administrative Tribunal, Ernakulam Bench  
Sri. P.K.Mohandas, Assistant Director, Kerala Judicial Academy.  
The Administrative Records Section, High Court (2 copies)  
The file.

**PROFORMA**

Statement showing the property interests, close relations etc. of the Gazetted Officers in the Judicial Department in the District as on the 1<sup>st</sup> day of October 2012

<i>Sl. No</i>	<i>Name and Qualifications</i>	<i>Date of Birth</i>	<i>Present designation</i>	<i>Native Place</i>	<i>Native Taluk</i>	<i>Native District</i>	<i>Details of immovable properties/business interests describing the nature of the properties, business its extent, location how obtained from, which year held, and all other relevant particulars</i>	<i>Name of Court / Courts having jurisdiction over the immovable properties if any.</i>	<i>Details of close relations giving exact relations stating whether dependent on the officer or not</i>
1	2	3	4	5	6	7	8	9	10

<i>Name of Courts having jurisdiction over the places where the close relations are residing</i>	<i>Place /s of practice as Lawyer, if any, before recruitment</i>	<i>Particulars of litigations, if any wherein the officer and/or his close relations are involved.</i>		<i>Details of previous service in the Gazetted Cadre</i>			<i>Present station and period of service there with date</i>	<i>Present residential Address</i>	<i>Permanent Address</i>	<i>Remarks.</i>
		<i>Name of court</i>	<i>No.&amp; Nature of the cases</i>	<i>Post held</i>	<i>Place</i>	<i>Period (with date)</i>				
11	12	13	14	15	16	17	18	19	20	21

Station:  
Date:

Signature  
Name and designation